

Funds for Employment Schemes in Uttar Pradesh

338. SHRI PRAKASH CHANDRA : Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that Government of Uttar Pradesh have not been allotted adequate funds for implementing employment schemes in the State ; and

(b) if so, details thereof stating the allocation made as against the demand made by the State of Uttar Pradesh and the reasons for not meeting the demand in full ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) and (b). The two major rural employment generation Plan schemes presently in operation are the National Rural Employment Programme (NREP) and the Rural Landless Employment Guarantee Programme (RLEGP). While the outlay for NREP is equally shared between the Centre and the State, the outlay for RLEGP is entirely borne by the Centre. The outlays proposed by the State Government and finally agreed to by the Planning Commission after discussions with the State Government for 1985-86 are given below.

Name of the Scheme	(Rs. crores)	
	As proposed by the State Govt.	As approved by the Planning Commission.
N. R. E. P.	59.68	38.50
R. L. E. G. P.	—	85.25

The gap between the outlay proposed by the State Government and finally agreed to in the case of NREP has been due to overall constraint of resources.

Declaration of Programmes by In-House R & D Units

339. SHRI VIJAY KUMAR MISHRA :

SHRI S. M. GURADDI :

Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred

Question No. 1242 on 27th March, 1985 regarding centre's approval to R & D Centre of Union Carbide, Bhopal, and state :

(a) whether in view of the gas tragedy at Bhopal, Government propose to make mandatory for every in-house R & D Unit to disclose all programmes intended to be carried out particularly those relating to industrial research ;

(b) if so, since when ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) There are no mandatory provisions requiring the disclosure of all programmes carried out in the in-house R & D units.

(b) and (c). Safety in industrial operation in the units and for the public is governed by a number of procedures and regulations. Approval of Government is required for undertaking manufacture. There are also provisions in many laws in force in the country requiring observance of adequate precautions to ensure safety in operation, storage, transport and avoidance of hazards ; and these include Factory Act, Insecticide Act, Explosive Act, Prevention of Food Adulteration Act and Acts for Prevention and Control of Pollution of Water and Air.

Collaboration Between CSIR and Public Sector Enterprises

340. SHRI BASUDEB ACHARIA : Will the PRIME MINISTER be pleased to state :

(a) whether despite the acknowledged capabilities existing in the Council of Scientific and Industrial Research, the public sector enterprises have gone ahead to establish large in-house research and development units ;

(b) if so, whether such infrastructures have opened channels for collaboration between CSIR and the public sector enterprises ; and